

**GOVERNMENT OF INDIA  
MINISTRY OF LABOUR AND EMPLOYMENT**

**RAJYA SABHA**

**UNSTARRED QUESTION NO. 256  
TO BE ANSWERED ON 03.02.2021**

**NEW LABOUR CODES**

**256. SHRI K.J. ALPHONS:**

**Will the Minister of Labour and Employment be pleased to state:**

- (a) whether rules have been drafted for the new labour codes;**
- (b) whether they have been published for inviting objection from the public;**
- and**
- (c) by when these rules would come to effect?**

**ANSWER**

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI SANTOSH KUMAR GANGWAR)**

**(a) to (c): Pursuant to the notification of the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 and in terms of requirement of pre-publication, the following draft rules were published on 7<sup>th</sup> July, 2020, 29<sup>th</sup> October, 2020, 13<sup>th</sup> November, 2020 and 19<sup>th</sup> November, 2020 respectively in the Official Gazette for inviting objections and suggestions from all the stakeholders within the specified time:-**

- The Code on Wages (Central) Rules, 2020**
- The Industrial Relation (Central) Rules, 2020**
- The Code on Social Security (Central) Rules, 2020**
- The Occupational Safety, Health and Working Conditions (Central) Rules, 2020.**

**The rules shall come into effect alongwith coming into force of various provisions in the four Codes.**

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